

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 24/RP/2025 along with IA No. 125/2025

Subject : Petition under Section 94(1)(f) read with Order 47 Rule 1 of the Code of Civil Procedure, 1908 and Regulation 52 of the CERC (Conduct of Business) Regulations, 2023 for review and under Section 152 of the Code of Civil Procedure 1908 read with Regulation 54 of the CERC (Conduct of Business) Regulations, 2023 for correction, rectification and clarification of order dated 12.3.2025 in Petition No. 141/MP/2016.

Petitioner : GUVNL

Respondent(s) : TPCL and 7 others

Date of hearing : **19.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Harish Dudani, Member

Parties Present : Ms. Ranjitha Ramachandran, Advocate, GUVNL
Shri Aneesh Bajaj, Advocate, GUVNL
Shri Amit Kapur, Advocate, TPCL
Shri Anand K Ganesan, Advocate, RUVNL
Shri Amal Nair, Advocate, RUVL
Ms. Khyati Chhabra, Advocate, RUVNL

Record of Proceedings

The matter was called out through a virtual hearing.

2. The learned counsels for the parties requested that this matter be taken up for hearing along with Petition No. 632/MP/2025, considering that the issues involved in both the Petitions arise out of the order dated 12.3.2025 in Petition No. 141/MP/2016. Accordingly, upon parties' consent, the hearing in the matter was adjourned.

3. The present Petition will be listed for hearing along with Petition No. 632/MP/2025 on **22.5.2026 at 2:30 p.m.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

